

50  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

✓ O.A/T.A No. O.A/150/2007

R.A/C.P No.....

E.P/M.A No.....

1. Orders Sheet..... Pg.....1.....to.....*1*.....

2. Judgment/Order dtd./*16/6/2007*..... Pg.....1.....to.....*14/6/2007*.....

3. Judgment & Order dtd..... Received from H.C/Supreme Court

4. O.A..... *150/2007*..... Pg.....1.....to.....*16*.....

5. E.P/M.P..... Pg.....to.....

6. R.A/C.P..... Pg.....to.....

7. W.S..... Pg.....to.....

8. Rejoinder..... Pg.....to.....

9. Reply..... Pg.....to.....

10. Any other Papers..... Pg.....to.....

11. Memo of Appearance.....

12. Additional Affidavit.....

13. Written Arguments.....

14. Amendement Reply by Respondents.....

15. Amendment Reply filed by the Applicant.....

16. Counter Reply.....

SECTION OFFICER (Judl.)

CENTRAL AVENUE 1000' 1000' 1000'  
CENTRAL AVENUE 1000' 1000' 1000'

ORDER SHEET

1. Original Application No. 150/07/

3. Contempt Petition No. \_\_\_\_\_

Applicant(s) Akhil Ch. Brahma vs. Union of India & Ors

Mr J. Ray, R.C. Das and D. Pada

Advocate for the Applicant(s) \_\_\_\_\_

Advocate for the Respondent(s)..... Railway. Counsel.....

Notes of the Registry	Date	Order of the Tribunal
	14.6.2007	Heard learned counsel for the Judgment delivered in open Court, kept separate sheets.
This application is in form is filed/C. F. for Rs 50/- deposited vide IPC/BD No.....34G.....654286 Dated.....11.6.07.....		The O.A. is disposed of at the mission stage itself in terms of the No costs.
<i>[Signature]</i> B. Registrar		<i>[Signature]</i> Vice-Chair

15.6.07

Copy of the first  
has been collected by  
the L/Sec for the  
opponent and a copy  
of the same has been  
handed over to the  
L/Sec for the People

21/6/07.

3

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

O.A. No.150 of 2007

DATE OF DECISION:14.6.2007

Shri Akhil Ch. Brahma ..... Applicant/s  
Shri J. Roy ..... Advocate for the  
..... Applicant/s.

- Versus -

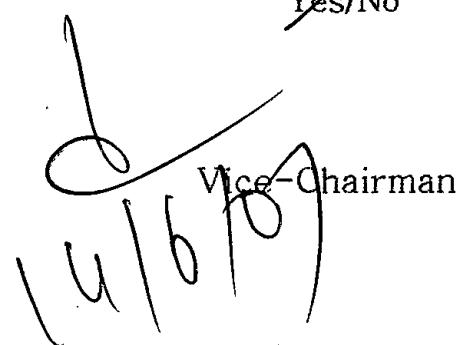
U.O.I. & Ors ..... Respondent/s

Dr.J.L.Sarkar, Railway Standing counsel ..... Advocate for the  
..... Respondents

CORAM

THE HON'BLE MR. K.V. SACHIDANANDAN, VICE CHAIRMAN

1. Whether reporters of local newspapers may be allowed to see the Judgment? Yes/No
2. Whether to be referred to the Reporter or not? Yes/No
3. Whether to be forwarded for including in the Digest Being compiled at Jodhpur Bench & other Benches ? Yes/No
4. Whether their Lordships wish to see the fair copy of the Judgment? Yes/No

  
Vice-Chairman  
(4/6/07)

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No. 150 of 2007.

Date of Order: This, the 14th day of June, 2007.

THE HON'BLE MR. K.V.SACHIDANANDAN, VICE CHAIRMAN

Sri Akhil Ch. Brahma  
Son of Late Mirgu Brahma  
R/O Railway Quarter No.122 G/Type-II  
New Guwahati Colony, Near Kalibari  
Bamunimaidam, Guwahati-21  
Kamrup, Assam.

...Applicant.

By Advocates S/Shri J.Roy, R.C.Das & O. Pada.

- Versus -

1. The Union of India represented by the  
Secretary, Railway Board  
Ministry of Railway  
New Delhi-110001.
2. The General Manager  
N.F.Railway, Maligaon  
Guwahati-11  
Kamrup, Assam.
3. CAM/GHY (Chief Area Manager)  
N.F.Railway, Guwahati.
4. DPO/GHY (Divisional Personal Officer)  
N.F.Railway, Guwahati.
5. Senior Coaching Depot Officer/GHY  
N.F.Railway, Guwahati.

... Respondents.

By Dr. J.L.Sarkar, Railway Standing Counsel.

\*\*\*\*\*

O R D E R (ORAL)

SACHIDANANDAN. K.V.,(V.C.):

The Applicant is presently working as Painter/Gr-I under N.F.Railway and is posted under Divisional Officer, New Guwahati Colony, Bamunimaidam, Guwahati-21. He is residing in the Railway quarter bearing No. 122 G/Type-II along with his family since 30.03.2001. His gross pay is Rs.9,285/- and after deduction he is drawing Rs.7,919/- per month. Vide Annexure-A order dated 10.9.2005 his allotment was cancelled alleging that the said quarter was subletted to third party and he was advised to hand over the said quarter to the next allottee against which Applicant submitted representation dated 22.09.2005 (Annexure-B) before the fifth Respondent stating that he never subletted the quarter to any third party and requested the authority to enquire the matter fresh. However, his representation is not disposed of nor further committee was made to enquire the matter afresh. But much to his surprise, the impugned memorandum has been issued by the Respondent No.4 declaring the Applicant as unauthorized occupant and directed to recover damage rent at the prescribed rate from the regular salary of the Applicant w.e.f. May, 2007 alongwith

arrears without issuing any prior notice to the Applicant. Aggrieved by the action of the Respondents he has filed this O.A. seeking the following main reliefs:-

- "(1) to set aside and quash the office order dated 10-09-2005 issued by the Respondent No.5 (Senior Coaching Dept. Officer, Guwahati) ANNEXURE-A.
- (2) to set aside and quash the office memorandum dated 09-05-2007 issued by Divisional Personal Officer, Guwahati) ANNEXURE-C."

2. Heard Mr.J.Roy, learned counsel for the Applicant and Dr.J.L.Sarkar, learned Standing counsel for the Railways. When the matter came up for consideration, learned counsel for the Applicant submitted that the impugned orders have been passed by the Respondents in total violation of the principles of natural justice. He further submitted that neither any notice was issued to him at any point of time nor an opportunity was given to him to explain his case. His representation dated 22.09.2005 also has not been attended to. Therefore, the impugned orders are not in conformity with the Railway Rules. However, he submitted that he would be satisfied if a direction is given to the Respondents to consider and dispose of his representation (Annexure-B) within a time frame. Dr.J.L.Sarkar submits that



Respondents have no objection in adopting such course of action.

3. Accordingly, in the interest of justice, this Court directs the Respondent No.5 or any other competent authority shall consider and dispose of this Annexure-B representation dated 22.09.2005 giving an opportunity to the Applicant to explain his case and pass appropriate orders on merit communicating the same to the Applicant within a period of three months time from today. If requested, Applicant shall be given a personal hearing. However, till disposal of the representation, Respondents are directed to keep the impugned order dated 09.05.2007 (Annexure-C) in abeyance.

The Original Application is disposed of as above at the admission stage itself. There shall, however, be no order as to costs.



(K.V.SACHIDANANDAN)  
VICE CHAIRMAN

/BB/

11 JUN 2007

गुवाहाटी न्दायपीठ  
Guwahati Bench

DISTRICT: KAMRUP

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GAUHATI BENCH, GUWAHATI

( An application U/S.19 of the Administrative Tribunal  
Act, 1985 )

O.A. No. 150 /2007

SRI AKHIL CH. BRAHMA

.....PETITIONER

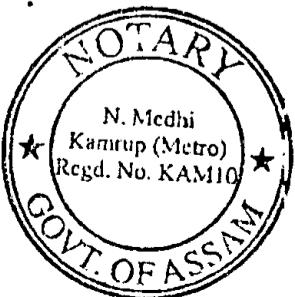
- VERSUS -

THE UNION OF INDIA & ORS.

.....RESPONDENTS

SYNOPSIS

The applicant is an employee under the N.F. Railway, as a post of Painter/Gr-I under SSE/C/IC/GHY, at Divisional Office, New Guwahati Colony, Near Kalibari, Bamunimaidam, Guwahati-21. The applicant is residing Railway quarter bearing No.122(G), Type-II at New Guwahati Colony, Near Kalibari, Bamunimaidam, Guwahati-21, along with family since on 30-03-2001. The gross pay of the applicant is Rs.9,285/-, however after deduction, the applicant receives a net pay of Rs.7,919/- per month. The applicant was shocked to receive a copy of the Memorandum on 09-05-2007 issued by Divisional Personal Officer (Respondent No.4) whereby it was intimated that he is in unauthorized occupation of the quarter since the allotted him has been found subletted and directed for recovery of damaged rent from regular salary bill from the month of May 2007 along with arrear



Contd.../-

N MEDHI  
Advocate / Notary

and cancelled the allotment of the applicant and termed the same as unauthorised occupation.

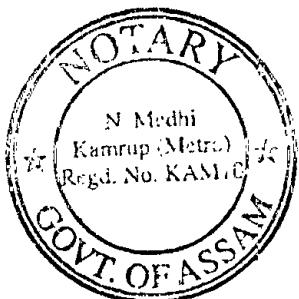
It is stated that the respondent authorities vide office order dated 10-09-2005 informed the applicant that staff quarter allotted to him and shown in the list as per survey committee's report the same has been handed over to private party in violation of provision of Rule 3.1(III) and 15(A) of Railway Service (conduct) Rules, 1966. Against the said office order, the applicant filed a representation dated 22-09-2005 before the Respondent No.5 (Annexure-III). Stating the actual facts that the quarter was never sublet to any person or individual and required the authorities to enquire the matter again. However, till 09-05-2007 no action was taken to dispose of the representation nor any further committee was made till the receipt of Memorandum on 09-05-2007. As such the instant original application seeking for appropriate relief.

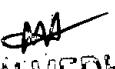
Hence this instant application.

Filed by -

R. C. Dm.

Advocate



  
N MEDHI  
Advocate / Notary

Contd.../-

**DISTRICT: KAMRUP**

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GAUHATI BENCH, GUWAHATI**

( An application U/S.19 of the Administrative Tribunal  
Act, 1985 )

O.A. No. 150 /2007

**SRI AKHIL CH. BRAHMA.**

.....PETITIONER

- VERSUS -

**THE UNION OF INDIA & ORS.**

.....RESPONDENTS

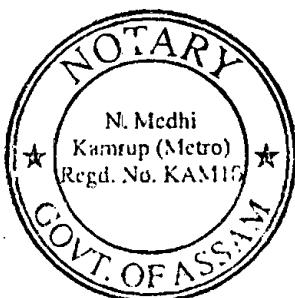
**LIST OF DATES**

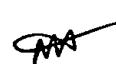
1	10-09-2005	The applicant received the Office Order, which one issued by Respondent No.5.
2	22-09-2005	A representation filed by the applicant to the Respondent No.5.
3	09-05-2007	Office Memorandum issued by Respondent No.4.
4	30-03-2001	The applicant has allotted the Railway Quater, hearing No.
5	09-05-2007	Impugned the Railway quater damaged rent which one calculated by respondent No.4.
6	30-04-2007 & 30-05-2007	The applicant current pay slip in the month of April-May/2007.

**Filed By -**

**R.C. Dm.**

**Advocate**



  
**N MEDHI**  
Advocate / Notary

**Contd.../-**

DISTRICT: KAMRUP

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GAUHATI BENCH, GUWAHATI

( An application U/S.19 of the Administrative Tribunal  
Act, 1985 )

O.A. No. 150 /2007

SRI AKHIL CH. BRAHMA

.....APPLICANT

- VERSUS -

THE UNION OF INDIA & ORS.

.....RESPONDENTS

INDEX

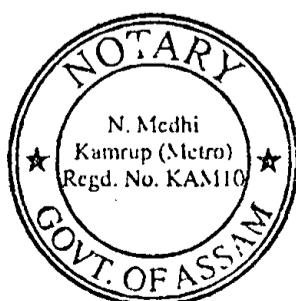
Sl.No.	Annexure	Particulars	Page No.
1		APPLICATION	
2		VERIFICATION	
3	A	Office Order dated 10-09-2005.	
4	B	Representation dated 22-09-2005 filed by the applicant before Respondent No.5.	
5	C	Office Memorandum dated 09-05-2005 issued by (Respondent No.4).	
6	D	Quater allotment order dated 30-03-2001.	
7	E	Impugned Quater damage rent calculated by Respondent No.4, dated 09-05-2007.	
8	F	Current pay slip of service in the month of April, May, 2007.	

Filed By -

R. C. D. M.

Advocate

N MEDHI  
Advocate / Notary



Contd.../-

DISTRICT: KAMRUP

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GAUHATI BENCH, GUWAHATI

( An application U/S.19 of the Administrative Tribunal  
Act, 1985 )

O.A. No. 150 /2007

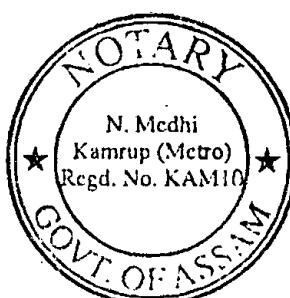
I. PARTICULARS OF THE APPLICANT: -

Sri Akhil Ch. Brahma,  
Son of Late Mirgu Brahma,  
R/O Railway Quarter No.122 G/Type-II,  
New Guwahati Colony, Near Kalibari, Bamunimaidam,  
Guwahati-21, Kamrup, Assam.

II. PARTICULARS OF RESPONDENTS: -

- 1.. The Union of India,  
Represented by the Secretary,  
Railway Board, Ministry of Railway,  
New Delhi-110001.
2. General Manager, N.F. Railway,  
Maligaon, Guwahati-11, Kamrup, Assam.
3. CAM / GHY (Chief Area Manager),  
N.F. Railway, Guwahati.
4. DPO/GHY (Divisional Personal Officer) N.F.  
Railway, Guwahati.
5. Senior Coaching Depot Officer/GHY,  
N.F. Railway, Guwahati.

*MM*  
N MEDHI  
Advocate / Notary



Contd.../-

12  
Filed by the applicant  
Akhil Ch. Brahma  
Advocate  
R.C. DAS  
II.C.O.T.  
Through

**III. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE: -**

The application is presented against the impugned office order dated 10-09-2005, issued by Respondent No.5 as (Sr. Coaching Dept. Officer, Guwahati).

- AND -

Impugned Memorandum dated 09-05-2007, issued by Divisional Personal Officer (Respondent No.4).

**IV. JURISDICTION OF THE TRIBUNAL: -**

The applicant declares that the subject matter of the present application is within the jurisdiction of this Hon'ble Tribunal.

**V. LIMITATION: -**

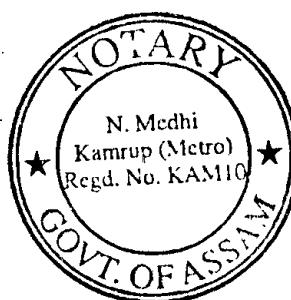
The application declares that the application is within the period of Limitation under Section 21 of the Administrative Tribunal, 1985.

**VI. FACTS OF THE CASE: -**

1. That the applicant is a Citizen of India and a resident of abovementioned locality, in the district of Kamrup, Assam and as such the applicant is entitled to all rights, privileges and liberties guaranteed to the Citizen under the Part-III of the Constitution of India and laws framed there under.
2. That the applicant is an employee engaged with the Deptt. of N.F. Railway, as a post of Painter/Gr-I under SSE/C/IC/GHY. The applicant is presently posted at Divisional Officer, New Guwahati Colony, Near Kalibari, Bamunimaidam, Guwahati-21, and as

Contd.../-

  
**N MEDHI**  
Advocate / Notary



such he is residing in the official allotted Railway quarter, located at New Guwahati Railway Colony. Since the date w.e.f. 30-03-2001.

3. That it is stated that before issue of Memorandum dated 09-05-2007 the respondent No.5, issued office order No.GHY/CDO/GEN/QRs/C & W dated 10-09-2005 under Rule 3.1(III) and 15 A of Railway Service (Conduct) Rule 1966, thereby issuing a direction for cancellation of the allotment order of the Rly. Qrs. allotted in the name of the applicant and other similarly situated persons and further for handover / re-allotment of the same to the next allottee. However, in the order dated 10-09-2005 no specific mention was made as to the name and designation of the next allottee.

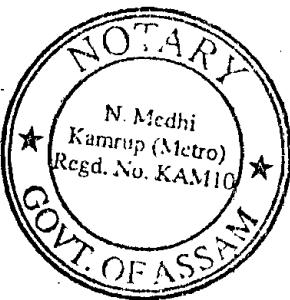
A copy of the office order No.GHY/CDO/GEN/Qrs/C & W dated 10-09-2005 issued by the Respondent No.5 is annexed and herewith marked as

ANNEXURE - A.

4. That your humble applicant immediately thereafter in response to the office order dated 10-09-2005, furnished a representation before the Respondent No.5 for revocation of the quarter cancellation order dated 10-09-2005. Further a request was also made to conduct an enquiry as to the veracity of the survey committee report, whereupon, it was alleged that quarter allotted in the name of the applicant was subletted. The said representation

Contd.../-

  
N MEDHI  
Advocate / Notary

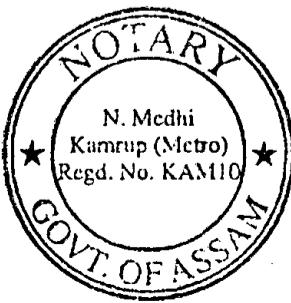


was duly received by the Respondent No.5 under office seal on 22-09-2005.

A photocopy of the representation furnished by the applicant to the Respondent No.5, is annexed and marked as ANNEXURE - B.

5. That it is stated that on 09-05-2007 to the utter surprise of the applicant, your applicant received a copy of the official memorandum bearing No.E/APO/I/Survey of Qrs./GHY, issued by Respondent No.4 with the approval of Respondent No.3, whereby a direction was issued for recovery of the Qrs. Damage rent at the prescribed rate to be fixed by the Rly. Board from the regular Salary Bill of the petitioner w.e.f. May, 2007. In this connection it is stated that the said memorandum was issued alleging inter-alia that during survey of quarter by the Survey Committee constituted by the administration, some quarters including that of the petitioner as shown in the attached statement enclosed in the memorandum dated 09-05-2007 were found subletted and as such the allotment order of the quarter which stood in the name of the applicant and other similarly situated persons were cancelled by the allotting authority.

A photocopy of the office memorandum No.E/APO/I/Survey of Qrs/GHY dated 09-05-2007 issued by Respondent No.4 is annexed herewith and marked as ANNEXURE - C.



Contd.../-

  
N MEDHI  
Advocate / Notary

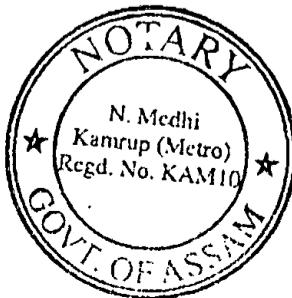
6. That the applicant has allotted N.F. railway Quater vide bearing No.122(G)/Type-II at New Guwahati Colony, Near Kalibari, Bamunimaidam, Guwahati-21, on vacant by Sri Khililur Rahman dated 30-03-2001. The applicant has been residing the same quarter since from the date of allotment till today.

A copy of the Quater allotment order dated 30-03-2001 is annexed herewith and marked as ANNEXURE - D.

7. That the applicant states that the total damaged rent has been calculated at Rs.1,71,015/- which has been proposed to recover from the applicant from the month of May, 2007.

A copy of the office calculated quarter damaged rent is annexed herewith and marked as ANNEXURE - E.

8. That the applicant submits that the petitioner is a bonafide service holder engaged with the Deptt. Of Railway, N.F. section in the post of Technical-I / carpenter, it is stated that the Gross pay of the applicant is Rs.9,285/-, after, other deduction the applicant receives a net pay of Rs.7,919/- per month. The applicant craves leave of this Hon'ble Court to produce copies of the pay slip of the applicant in support of the statements made in the instant paragraph at the time of hearing of the instant case for a fair adjudication of the instant matter.



*N MEDHI*  
N MEDHI  
Advocate / Notary

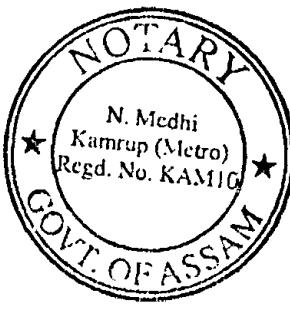
Contd.../-

A copy of the current pay slip is annexed herewith and marked as ANNEXURE - F.

9. That the applicant respectfully states that he has been residing in railway allotted quarter since the date of his allotment i.e. w.e.f. 30-03-2001 to till date. The applicant states that on the day of survey, the applicant was discharging his official obligation, whereas his mother, wife and children was away in the Native Land in Kokrajhar for a occasion due to "cousin sister marriage ceremony" and no member left in the applicant said railway quarter, whereas the applicant was duty in harness, so the applicant said railway quarter was locked at that point of time. When the survey committee's or respondent authorities was visit the said railway quarter, which resulted the instant impugned action on the part of the railway authorities. As such the Survey Committee in a most mechanical manner and with a total non application of mind, submitted their report so far the applicant is concerned that the quarter in question was subletted without even considering it proper to enquire about the actual facts from the petitioner, or from neighbour by waiting them or by calling them. The survey committee should asked to the neighbour people of railway quarter, why the quarter was locked. So the survey committee was submitted wrong information to the respondent authorities or railway department.

10. That it is respectfully submitted that the petitioner is residing in the quarter with mother,

Contd.../-



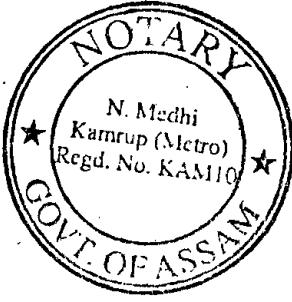
N MEDHI  
Advocate / Notary

wife and 2 children who are school going and as such, if the impugned action is given into effect, then great prejudice will be caused to the petitioner.

VII. GROUND FOR RELIEF WITH LEGAL PROVISION: -

1. For that the office order No.GHY/CDO/GEN/Qrs/C & W dated 10-09-2005 issued by Respondent No.5 (Senior Coaching Dept. Officer) Guwahati and the Office Memorandum No.E/APO/1/Survey of Qrs/GHY dated 09-05-2007 issued by Respondent No.4 (Divisional personal Officer) N.F. Railway, Guwahati, is violative of the natural justice.
2. For that the applicant states that the impugned office order / memorandum passed by the authorities is violative of applicants fundamental right as envisaged under Article 14 and 19 of the Constitution of India.
3. For that the applicant states that after filing of representation dated 22-09-2005 the applicant was under bonafide belief that the respondent authorities will consider his case and will pass appropriate orders. However he was shocked and surprised to received memorandum dated 09-05-2007, in this regard it is stated that inspite of representation and request the applicant was not informed as to whether any action was taken until he received memorandum dated 09-05-2007.
4. For that the entire action of the respondents being violative of the equity and administrative fair-play of the applicant.

Contd.../-



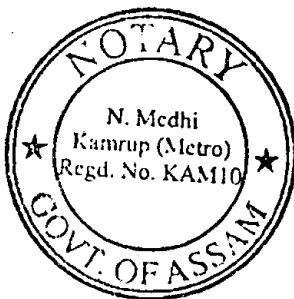
  
N MEDHI  
Advocate / Notary

5. For that the impugned action of the respondents in issuing memorandum dated 09-05-2007 and office order dated 10-09-2005 without following the proper procedure is arbitrary and unjustified. Therefore, the impugned action of the respondent authority is liable to be interfered with under its writ original application.

6. That under the facts and circumstances as have been narrated above, Your Petitioner has a strong *prima facie* case in his favour. Further, the petitioner shall suffer irreparable loss and injury if reasonable opportunity is not given to the applicant to place his case. Therefore, it is a fit case wherein this Hon'ble Tribunal may be pleased to issue appropriate interim directions to protect the interest of the applicant thereby setting aside the order dated 10-09-2005, 09-05-2007. (Annexure - A & C) respectively.

7. For that the applicant craves leaves to urge such further grounds in support of the present applicant at the time of hearing which may be considered relevant and necessary.

8. For that in any view of the matter, the impugned order is wholly untenable in law as well as on facts and the same is as such liable to be appropriately interfered with by this Hon'ble Tribunal.



*DN*  
N MEDHI  
Advocate / Notary

Contd.../-

**VIII. DETAILS OF THE REMEDIES EXHAUSTED: -**

The applicant declares that he has exhausted all the remedies available to him and there is no other alternative remedy available to him.

**IX. MATTER NOT PENDING WITH ANY OTHER COURT: -**

The applicant declares that there is no case pending before any other Court / Tribunal.

**X. RELIEF SOUGHT: -**

Under the circumstances, the applicant therefore prays for the following reliefs: -

- (1) to set aside and quashed the office order dated 10-09-2005 issued by the Respondent No.5 (Senior Coaching Dept. Officer, Guwahati) ANNEXURE - A.
- (2) to set aside and quashed the office memorandum dated 09-05-2007 issued by Divisional Personal Officer, Guwahati) ANNEXURE - C.
- (3) pass any such order/orders as may deemed fit, and proper.

**XI. INTERIM ORDER PRAYER FOR: -**

There is no interim prayer of the applicant.

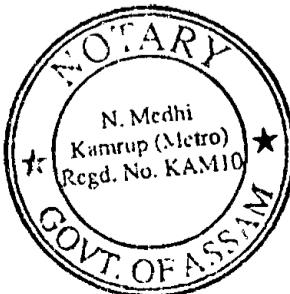
**XII. PARTICULARS OF THE POSTAL ORDER: -**

Indian Postal Order No.: 346 654286

Date : 11.6.07

Issuing Office :

Payable at : H.P.O.



*N.M.*  
**N MEDHI**  
Advocate / Notary

Contd.../-

XIII. LIST OF ENCLOSURES: -

As index showing the particulars of documents is enclosed.

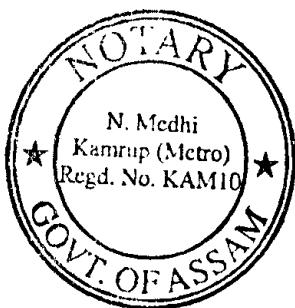
21  
Akhil Ch. Brahma

VERIFICATION

I, Sri Akhil Ch. Brahma, Son of Late Mirgu Brahma, aged about 46 years, R/O Railway Quarter No.122 G/Type-II, New Guwahati Colony, Near Kalibari, Bamunimaidam, Guwahati-21, Kamrup, Assam, do hereby solemnly affirm and my knowledge and belief I verify the above statement made there of and sign it at Guwahati.

Verified on 11th day of June 2007 at Guwahati.

Akhil Ch. Brahma



SIGNATURE

N. Medhi  
11.6.07  
N MEDHI  
Advocate / Notary

Contd.../-



N. F. RAILWAY

Office of the  
Sr. Coaching Depot Officer  
Guwahati

OFFICE ORDER

The following Railway Qrs. were allotted to the staff concerned as shown in the list, but as per survey committee's report instead of residing in the allotted Qrs. they have submitted their Qrs. to private party which is violation of provision of Rule 3.1 (iii) and 15 A of Railway service (Conduct) Rule 1966.

Hence the allotment of the following Qrs. are cancelled herewith and staff concerned are advised to handover their Qrs. to the next allottee. New allotment order of the Qrs. to be followed.

SN	Name of the Staff	Designation	Working Under	Qrs. No. & Type	Location
1	Shri Kanak Ch. Boro	Tech/Gr-I	SSE/C/C/GHY	226-K, Type-II	NGC
2	Shri Akhil Ch. Bhuma	Painter/Gr-I	SSE/C/C/GHY	122-G, Type-II	NCC
3	Shri Kundu Shing Das	Tech/Gr-I	SSE/C/C/GHY	127-K, Type-II	NGC
4	Shri Budheswar Konwar	Tech/Gr-I	SSE/C/C/GHY	127-L, Type-II	NGC
5	Shri M. Tata Rao	S/Cleaner	SSE/C/C/GHY	702-E, Type-I	NGO
6	Shri Ahmed Ali	Tech/Gr-II	SSE/C/C/GHY	702-N, Type-I	NGC
7	Shri Narayan Tati	Tech/Gr-I	SSE/C/C/GHY	706-G, Type-I	NGC
8	Shri Pardip Choudhury	Carp. Gr-III	SSE/C/C/GHY	609-F, Type-I	NGC
9	Shri Jogeswar Das	MCM	SSE/C/C/GHY	S&C-140-A, Type-II	Trangular Colony
10	Shri Lalchand Kahar	B/Smith/Gr-I	SSE/C/C/GHY	706-J, Type-I	PNO NGC

Sr. CDO/GHY

No. GHY/CDO/GEN/QRs/C&W

Copy forwarded for information and necessary action to :-

1. CAM/GHY
2. DGM (G)/MLG
3. APO/GHY
4. SSE/C/C/GHY
5. SSE/Works/NGC
6. SSE/Works/East & West/PNO
7. SSE/Electric/NGC, PNO
8. Staff concern.

Dated-10.09.05

Sr. CDO/GHY

Certified to be true Copy

  
Advocate

12

A - B

Date: 22-09-2005

To:  
The Sr. CDO / GHY.  
N.F. Railway.

Sub: Prayer for duly enquiry of Sub-Leetting Quarters.

Ref: Office Order No. GHY/CDO/GEN/QRS/CW.

Dated: 10-09-2005.

Sir,

With reference to the above-sited subject that I Sri Akhil Ch. Brahma, Son of Late Mirgu Brahma, residence of 122 G / Type - II, New Guwahati, Rly. Colony, Bamunimaidam, Guwahati-21, Kamrup, Assam. Beg to states that I have been staying the above mentioned Rly. Qr. since from the date of joining service as a post of Painter/1. So I have been residing with my all family members as a employee of N.F. Railway since interalia till today.

The survey committee had imposed inadvertently wrong information to the railway department on accounts of sub-leiting the Rly. Qr. So the concerned authority should not cancellation the said my allotted Rly. Qr., otherwise it will be prejudice.

Hence I request to you that you will kindly not to cancellation my quarter without any proper enquiry due to sub-leiting. I hope you will do at your earliest convenience and thus oblige.

Thanking you,

Akhil Ch. Brahma

Sri Akhil Ch. Brahma

Painter gr D

Ward no 55 Eelichong

NFRS

Dated: 22-09-2005.

*Akhil Ch. Brahma*  
22/9/05

Mr. C. D. Roy, Guwahati  
As. Section Engineer (CCE)  
N. F. Railway, Guwahati

Rd  
22/9/05

Certified to be true

*Advocate*

N.F.Railway

13

Office of the  
Divl: Personnel Officer  
Station Road, Guwahati

MEMORANDUM

During the survey of quarters by the survey committee constituted by the administration the quarter shown in the attached statement were found subletted and accordingly the allotment order of the quarters were cancelled by the allotting authority.

Since the quarters have been found subletted and allotment cancelled the same treated as unauthorized occupation.

Due to unauthorized occupation of the quarters damage rent at the prescribed rate fixed by Railway Board, have been calculated and to be recovered from regular salary bill from May/07 current rate of damage rent along with arrear from the date of survey of the quarter.

This issues with the approval of CAM/GHY.

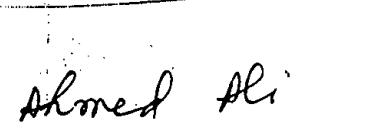
  
(G.K.KAKATI)  
DPO/GHY

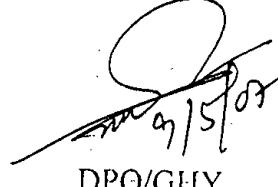
No-E/APO/1/Survey of Qrs./GHY

Dated: 9/5/2007

Copy forwarded for information and necessary action to:-

1. CAM/GHY,
2. Sr.CDO/GHY,
3. DRM (P)/LMG,
4. DFM/LMG,
5. Staff concerned,
6. Ch.OS (P)/Bill/GHY,
7. Concerned bill Clerk/E,

  
Md. Ahmed Ali

  
DPO/GHY

Certified to

  
Advocate

15.

-3-

A - E

25.	Sri Kanak Ch Bora	Tech/I	457	226K/type-II	NGC	09-08-05	58.87Sqm	01-08-05 to 30-11-05 @ Rs.86 Psqm= 25315.00 01-12-05 to 30-04-06 @ Rs.99 Psqm= 145700.00	171015.00
26.	Sri Akhil Ch Brahma,	Painter/I	457	122G/type-II	NGC	09-08-05	58.87Sqm	01-08-05 to 30-11-05 @ Rs.86 Psqm= 25315.00 01-12-05 to 30-04-06 @ Rs.99 Psqm= 145700.00	171015.00
27.	Sri Kundu Singh Das,	Tech/I	457	127K/type-II	NGC	08-08-05	58.87Sqm	01-08-05 to 30-11-05 @ Rs.86 Psqm= 25315.00 01-12-05 to 30-04-06 @ Rs.99 Psqm= 145700.00	171015.00
28.	Sri Budheswar Konwar,	-do-	457	127L/type-II	NGC	08-08-05	58.87Sqm	01-08-05 to 30-11-05 @ Rs.86 Psqm= 25315.00 01-12-05 to 30-04-06 @ Rs.99 Psqm= 145700.00	171015.00
29.	Md.Ahmed Ali,	Tech/II	457	702N/type-I	NGC	05-08-05	36.882Sqm	1-08-05 to 30-11-05 @ Rs.86 PSqm= 15860.00 1-12-05 to 30-04-07 @ Rs.99 Psqm= 91275.00	171015.00
30.	Sri Narayan Tati,	Tech/I	457	706G/type-I	NGC	05-08-05	36.882Sqm	1-08-05 to 30-11-05 @ Rs.86 PSqm= 15860.00 1-12-05 to 30-04-07 @ Rs.99 Psqm= 91275.00	107135.00
31.	Sri Pradip Choudhury,	CPTR/III	457	609F/type-I	NGC	05-08-05	36.882Sqm	1-08-05 to 30-11-05 @ Rs.86 PSqm= 15860.00 1-12-05 to 30-04-07 @ Rs.99 Psqm= 91275.00	107135.00
32.	Sri Jogeswar Das,	MCM	457	S&C/40A	Triangular Colony/PNO	10-08-05	62.67Sqm	1-08-05 to 30-11-05 @ Rs.86 PSqm= 26948.00 1-12-05 to 30-04-07 @ Rs.99 Psqm= 155108.00	107135.00
33.	Sri Lalchand Kahar,	B/Smith	457	706J/type-I	NGC	05-08-05	36.882Sqm	1-08-05 to 30-11-05 @ Rs.86 PSqm= 15860.00 1-12-05 to 30-04-07 @ Rs.99 Psqm= 91275.00	182056.00
									107135.00

Certified to be true Copy

Advocate


  
DPO/GHY

26

14

## N.E.RAILWAY

## OFFICE ORDER.

Office of the  
Coaching Depo Officer.  
Coochbehar(D), 30/03/2004.

The following office order for allotment of Rly Qrs is  
made to take immediate effect:

1. Mech Pooled Qrs No.403-A Type-III at NGC which is under occupation of Sri Hemappa  
Ex-Tech.Sr under SSE/Coaching/GHY being surrendered by Sri Devi allotted to Sri Mamal Ali  
Chaudhury Sr under SSE/C&W/BG/NGC in exchange of his qrs No 243-A Type-III an  
considering the essential nature of his job.

2. Mech Pooled Qrs No.122-B Type-II at Uzan Bazar Colony GHY which is under the  
occupation of Sri Umesh Chandra Kanta Ex-Sr Tech under SSE/Coaching/GHY is allotted  
to Sri Khalilur Rahaman Tech.Gr-II under SSE/Coaching/GHY in exchange of his qrs  
No.122-G Type-II at NGC.

3. Mech Pooled Qrs No.122-G Type-II at NGC which is under occupation of Sri Khalilur  
Rahaman Tech II under SSE/Coaching/GHY is allotted to Sri Akhil Chundu Duhma  
Painter Gr-II under SSE/Coaching/GHY as per priority.

4. Mech pooled Qrs No.210-B Type-II at NGC which is under occupation of Sri B.M. Duhma  
Ex-SE under SSE/C&W/BG/NGC is allotted to Sri Aditya Das Tech Gr-II under  
SSE/C&W/BG/NGC as per priority of essential staff (ED).

5. Railway Quarters No.618-II Type-I at NGC which is under occupation of Sri Krishan Pingle  
ex-Tech.Gr-I under SSE/C&W/BG/NGC is allotted to Sri Smt. Ponita Halwai Helper Gr-II  
under SSE/C&W/BG/NGC as per priority.

Staff concerned are advised to hand over and take over the Quarters  
within 7 days with an intimation to this office.

CDO/GHY

30/03/2004

Copy forwarded for information and necessary action to:-

1. DRM (P)LMQ
2. APO/GHY
3. SSE/W/OP
4. SSE/Elec/NGC
5. SSE/Coaching/GHY, SSE/C&W/GrC
6. Secretary NFRCPNFRMUP/NGC
7. Secretary NFRSCSTAN/NGC
8. Staff concerned.

S/o CDO/GHY

Certified to be true

Advocate

16

A - F

IT Centre/LMG \*Pay-in-Slip\* Feb-2007/Mar-2007

Allocn: 06211 PAY ALLOWANCES

Name : AKHIL BRAHMA	Basic Pay	Rs. 4625	RLY RECOVERIES	Rs. 0
F/H Name: MIRGU BRAHAMA	D.P.	2313	PF-Subsc.	Rs. 578
EmpNo : 04182340	D.A.	2012	VPF	Rs. 500
Design: PAINTER-I	SCA	120	CGIS-C	Rs. 30
Accumulated LAP: 160, LHAP: 140	Transport/G	75	Rent-Nominal	Rs. 118
	NHA	140	Water Charge	Rs. 15

Scale: 04500-07000 R/Pay: 4625 Gross Pay Rs. 9285 Deductn. Rs. 1366 NET PAY Rs. 7919.00  
Next Increment : 01-Jul-0007 Retd. Dt. : 31-Dec-2020

Stn: GHY SN- 268  
RECOVERIES

Rs. B.I.  
Tax-Assam \* 125

Cash Payment

Certified to be true COPY

Advocate

27